HON'BLE SRI JUSTICE PURUSHOTTAM KUMAR CHINTALAPUDI

WRIT PETITION (SR) NO.45237 OF 2026

ORDER:

Heard Sri V.R. Reddy Kovvuri, learned counsel for the petitioner, who appeared through virtual mode and Sri Ajay Kumar Kanaparthi, learned counsel, representing Sri N. Ashwani Kumar, learned Standing Counsel for the respondent Nos.2 and 4.

Learned counsel for Respondent Nos.2 and 4 submitted that the State Election Commission has issued the Circular, dated 21.10.2026, which is annexed with the Writ Petition at Page No.25 as Exhibit P-4 is in vogue and there is specific direction that Returning Officers shall not reject the nominations/shall not insist to submit/enclose No Objection Certificates from the Station House Officers of the concerned police stations and no dues certificates along with their nomination papers and by the circular, as to his information, no such incidents are received that the returning officers are following the circular.

Recording the submissions of both learned counsels, the Writ Petition is disposed of with a direction to the respondents to follow

the circular, dated 21.10.2026, issued by the respondent No.2 in letter and spirit.

Accordingly, with the above observation, the Writ Petition stands disposed of. No order as to costs.

As a sequel, miscellaneous petitions, if any, shall stand closed.

JUSTICE PURUSHOTTAM KUMAR CHINTALAPUDI

Date:25.10.2026
GCD/Ksj

HON'BLE SRI JUSTICE PURUSHOTTAMA KUMAR CHINTALAPUDI

Writ Petition (Sr) No.45237 of 2026

Date:25.10.2026

GCD/Ksj